

Company: Sol Infotech Pvt. Ltd. Website: www.courtkutchehry.com

Printed For:

Date: 22/11/2025

## (2024) 03 SEBI CK 0005

## Securities Appellate Tribunal Mumbai

Case No: Miscellaneous Application No. 205 Of 2024, Appeal No. 152 Of 2024

M/S. Benison Stock

Broking Pvt. Ltd

**APPELLANT** 

Vs

National Stock

Exchange Of India Ltd

**RESPONDENT** 

Date of Decision: March 7, 2024

Hon'ble Judges: Meera Swarup, Technical Member

Bench: Single Bench

Advocate: Abishek Venkataraman, Bharat Redij, Udaysingh Kashid, Pradeep Sancheti,

Krushi N Barfiwala, Shlok Bodas

Final Decision: Disposed Of

## Judgement

## Meera Swarup, Technical Member

- 1. Three weeks' time is allowed to the respondent to file a reply. Three weeks thereafter to file rejoinder. List for admission and for final disposal
- on May 15, 2024.
- 2. Considering the facts and circumstances of the case, the appellant is directed to deposit 25% of the penalty amount within four weeks from today.

If the said amount is deposited, balance amount should not be recovered. Stay application is disposed of.